

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4248
ANSWERED ON:10.04.2003
LIFTING OF BAN ON OIL COMPANIES FOR SETTING UP PETROL PUMPS
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Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has lifted the ban on, State-owned oil companies from setting up petrol pumps and LPG agencies;
- (b) if so, the reasons for the same:
- (c) whether the marketing heads of oil PSUs have been asked to submit the guidelines to the ministry before they are implemented;
- (d) if so, the steps the Government proposed to take to see that the reservation of weaker sections, freedom fighter and widows is adhered to; and
- (e) the details of other conditions imposed on these dealers?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR)

(a) to (e) Consequent upon the dismantling of the Administered Pricing Mechanism in the petroleum sector with effect from 1.4.2002, the selection of dealers/distributors for retail outlets (petrol pumps) and LPG distributorships at different locations in the country, will be made by the oil marketing companies (OMCs) themselves as per the guidelines to be adopted by them. Preliminary action like selection of suitable sites for setting up of retail outlets/LPG distributorships, etc., has been initiated by the OMCs.